

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:3123  
ANSWERED ON:23.12.2003  
REMOVAL OF PERSONS DUE TO ABSENCE  
BASUDEB ACHARIA

**Will the Minister of COAL be pleased to state:**

- (a). whether a number of persons were removed from the muster roll alleging absence in the Coal India Limited during the last three years;
- (b). if so, the details thereof, year-wise; (
- (c). the percentage of S.C., S.T. and loaders therein;
- (d). whether any study has been made to ascertain the reasons therefor; and
- (e). if so, the details thereof ?

**Answer**

THE MINISTER OF STATE FOR COAL (SHRI PRAHLAD SINGH PATEL)

(a): Yes Sir, Employees who were charged for absenteeism and were found guilty of the misconduct after enquiry were terminated as per the standing orders applicable to them.

(b): The details of employees terminated on grounds of absenteeism from the services of Coal India Limited and its subsidiaries for the last three years is given below:

2000-01	2001-02	2002-03
1089	1163	1211

(c) : SC	25%
ST	55%
Loaders (Inclusive of SC/ST loaders)	65%

(d) & (e): No formal study has been made but the reasons have been ascertained in the subsidiaries through dialogue with the workmen, counseling and through experienced managers.

Some of the main reasons for absenteeism are alcoholism, home sickness, family, problems, health reasons etc.